

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI**

APPEAL NO: C/30 & 31/2007

[Arising out of Order-in-Original No: COMMR/PVR/ADJN/13/2006-07 dated 30/08/2006 passed by the Commissioner of Customs, Airport, Mumbai.]

L S Pardeshi
J B Chavan

...Appellants

versus

Commissioner of Customs
Airport, Mumbai

...Respondent

Appearance:

None for appellants

Ms. Trupti Chauhan, Assistant Commissioner (AR) for respondent

CORAM:

Hon'ble Shri M V Ravindran, Member (Judicial)

Date of hearing:	20/03/2018
Date of decision:	20/03/2018

ORDER NO: A/86081-86082/2018

These appeals are filed against Order-in-Original No: COMMR/PVR/ADJN/13/ 2006-07 dated 30/08/2006 passed by the Commissioner of Customs, Airport, Mumbai.

2. None appeared for appellants nor is there any request for

adjournment. On perusal of records, it transpires that the appellants remained unrepresented despite the matter coming up for disposal on many occasions, Learned Counsel for appellants had sought adjournment which was accepted.

3. It seems that the appellant is not serious in prosecuting the appeal. Therefore, appeal No. C/30/2007 of Shri L S Pardeshi is dismissed for non-prosecution.

4. As regards appeal No. C/31/2007 of Shri J B Chavan, Learned Authorised Representative fairly submits that Shri JB Chavan has expired. The proceedings against the appellant in this case is in respect of personal penalty. Hence the personal penalty abates against the appellant due to sad demise of the appellant. This appeal is disposed of as abated.

(Dictated in Court)

(M V Ravindran)
Member (Judicial)